दिल्ली विधान सभा
समाचार भाग-1
(कार्यवाही का संक्षिप्त अभिलेख)

मंगलवार,29 जुलाई,2003/श्रावण 07,1925(शक)

संख्या-109

माननीय अध्यक्ष,श्री सुभाष चौपड़ा पीठासीन हुए ।

1. 2.00 बजे **विशेष उल्लेख(नियम-280)** : निम्नलिखित सदस्यों ने नियम-280 के अंतर्गत मामले उठाये:-

1. श्री राम भज (शहरी विकास मंत्री ने हस्तक्षेप किया ।)
2. श्री नन्द किशोर गर्ग
3. श्री साहब सिंह चौहान
4. श्री नसीब सिंह
5. श्री राधेश्याम खन्ना
6. श्री जय भगवान अग्रवाल
7. श्री मोहन सिंह बिष्ट
8. श्री वीर सिंह
9. श्री भीष्म शर्मा
10. श्री शादी राम
11. श्री सुरेन्द्र कुमार
12. श्री शोएब इकबाल
13. डॉ. श्रीमती किरण वालिया

2. 2.55 बजे **सदन पटल पर प्रस्तुत किये गये कागजात**

श्री अजय माकन,परिवहन मंत्री ने मोटर वाहनों के लिये स्मार्ट कार्ड पंजीकरण प्रमाण पत्रों के संबंध में प्रारूप नियमों के संबंध में 17 जून,2003 को जारी अधिसूचना की प्रति सदन पटल पर रखी ।

3. 2.56 बजे **प्रतिवेदनों का प्रस्तुतीकरण :**

1. श्री माला राम गंगवाल ने **निम्नलिखित प्रस्ताव किया कि:-**

   यह सदन दिनांक 28 जुलाई, 2003 को सदन में प्रस्तुत नियम समिति के तीसरे प्रतिवेदन से सहमत है

   प्रस्ताव को मतदान के लिये रखा गया और स्वीकार किया गया ।

2. श्री मुकेश शर्मा **निम्नलिखित प्रस्ताव किया कि:-**

   यह सदन दिनांक 28 जुलाई, 2003 को सदन में प्रस्तुत बीस सूत्री कार्यक्रम के अन्तर्गत भूमि आबंटन से संबंधित मूददों पर विचार करने हेतु गठित सदन की समिति के **दूसरे प्रतिवेदन से सहमत है ।**

   प्रस्ताव को मतदान के लिये रखा गया और स्वीकार किया गया ।

4. 3.02 बजे **विधेयक पर विचार एवं पारित करना**

श्री हारुन युसुफ, विकास मंत्रीं ने प्रस्ताव किया कि दिल्ली सहकारी समितियां विधेयक,2003(2003 का विधेयक संख्या-9) पर विचार किया जाये ।

निम्नलिखित सदस्यों ने चर्चा में भाग लिया:-

1. श्री शोएब इकबाल
2. श्री रूप चन्द
3. डॉ. जगदीश मुखी
4. श्री नसीब सिंह
5. श्री नन्द किशोर गर्ग

श्रीमती शीला दीक्षित,मुख्य मंत्री ने चर्चा का उत्तर दिया ।

4.10 बजे सदन जलपान अवकाश के लिये स्थगित हुआ ।

4.45 बजे सदन पुन: स्थगित हुआ ।

दिल्ली सहकारी समितियां विधेयक,2003 को खण्डवार चर्चा के लिये लिया गया :-
निम्नलिखित संशोधनों को प्रस्तुत किया गया और उन पर निर्णय लिया गया :-

1. श्री जगदीश मुखी ने निम्नलिखित संशोधन प्रस्तुत किया : धारा-3(1) में **कोई व्यक्ति पंजीयक होगा** के स्थान पर **दो व्यक्ति पंजीयक (प्रशासन) और पंजीयक (न्यायिक)** को पढ़ा जाये ।
   संशोधन को मतदान के लिये रखा गया और अस्वीकार किया गया ।
2. श्री शोएब इकबाल ने निम्नलिखित संशोधन प्रस्तुत किया :- खण्ड-11 (2)(यू) में शब्द **तीन वर्ष** के स्थान पर **पांच वर्ष** किया जाये ।
   संशोधन को सदन की अनुमति से वापस ले लिया गया ।
3. डॉ.जगदीश मुखी ने निम्नलिखित संशोधन प्रस्तुत किया : धारा-11(2) (यू) में शब्द **तीन वर्ष** के स्थान पर **दो वर्ष** किया जाये ।
   संशोधन को मतदान के लिये रखा गया और अस्वीकार किया गया ।
4. श्री शोएब इकबाल ने निम्नलिखित संशोधन प्रस्तुत किया :- खण्ड-35 (3) में शब्द **तीन वर्ष** के स्थान पर **पांच वर्ष** किया जाये ।
   संशोधन को सदन की अनुमति से वापस ले लिया गया ।
5. श्री नन्द किशोर गर्ग ने निम्नलिखित संशोधन प्रस्तुत किया : **(मूल संशोधन अंग्रेजी में)**
   संशोधन को मतदान के लिये रखा गया और अस्वीकार किया गया ।
6. डॉ. जगदीश मुखी ने खण्ड-40, खण्ड-40(4), खण्ड-86 एवं खण्ड- 101(1)(d) में निम्नलिखित संशोधन प्रस्तुत किये:-

   (कृपया मूल संशोधन अंग्रेजी में देखें)

विकास मंत्री ने प्रस्ताव किया कि विधेयक को पारित किया जाये ।

प्रस्ताव को मतदान के लिये रखा गया और सर्वसम्मति से स्वीकार किया गया ।

5. 5.20 बजे **नियम-89 के अन्तर्गत संकल्प :**

मुख्य मंत्री द्वारा 28 जुलाई, 2003 को सदन में प्रस्तुत निम्नलिखित संकल्प पर आगे चर्चा ।

"यह विधान सभा दिल्ली को राज्य का दर्जा देने के संबंध में इस सदन द्वारा 11 सितम्बर, 2002 को पारित प्रस्ताव की पुनरावृत्ति करती है ।

यह सदन दिल्ली की जनता को राज्य का दर्जा देने में किये जा रहे विलम्ब पर गहरी चिन्ता व्यक्त करता है ।

प्रशासन को और अधिक चुस्त-दुरुस्त बनाने एवं लोगों को मल्टीप्लीसिटी ऑफ अथारिटी के कारण कार्यों में हो रहे विलम्ब और परेशानी से बचाने के उददेश्य से दिल्ली को राज्य का दर्जा प्रदान करने वाले प्रस्ताव को शीघ्र अन्तिम रूप दिया जाये ।"

निम्नलिखित सदस्यों ने चर्चा में भाग लिया :-

1. श्री अरविन्दर सिंह लवली
2. डॉ. जगदीश मुखी
3. डॉ. श्रीमती किरण वालिया
4. श्री नन्द किशोर गर्ग
5. श्री जिले सिंह चौहान
6. श्री साहब सिंह चौहान
7. श्री तरविन्दर सिंह मारवाह
8. श्री शोएब इकबाल

मुख्य मंत्री ने चर्चा का उत्तर दिया ।

संकल्प को मतदान के लिये रखा गया और सर्वसम्मति से स्वीकार किया गया ।

7.08 बजे **सदन अनिश्चित काल तक के लिये स्थगित हुआ ।**

राष्ट्र गान - जन-गण-मन

दिल्ली
29 जुलाई, 2003

सिद्धार्थ राव
सचिव

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part – I

(Brief summary of proceedings)

Tuesday 29th July 2003/7 Shravan 1925 (Saka)

No.109

1 **2.00 PM** (Shri Subhash Chopra, Hon'ble Speaker *in-chair)*

Special Mention (Rule 280): The following Members raised matters under Rule 280:

1. Shri Ram Bhaj (The Minister of Urban Development intervened)
2. Shri Nand Kishore Garg
3. Shri Sahab Singh Chauhan
4. Shri Naseeb Singh
5. Shri Radhey Shyam Khanna
6. Shri Jai Bhagwan Aggarwal
7. Shri Mohan Singh Bisht
8. Shri Veer Singh
9. Shri Bheeshm Sharma
10. Shri Shadi Ram
11. Shri Surender Kumar
12. Shri Shoaib Iqbal
13. Dr. (Smt.) Kiran Walia

2 **2.55** **Papers laid on the Table of the House:**

Shri Ajay Maken, Minister of Transport laid copies of the Notification dated 17th June 2003 regarding Draft Rules on the introduction of Smart Card Registration Certificates for motor vehicles.

3 **2.56** **Adoption of Reports of House Committees:**

1. Shri Malaram Gangwal moved the following Motion: "That this House agrees to the Third Report of the **Rules Committee** presented to the House on 28th July 2003."
The Motion was put to vote and adopted.

2. Shri Mukesh Sharma moved the following Motion: "That this House agrees to the Second Report of the **House Committee on 20 Point Programme** presented to the House on 28th July 2003."
The Motion was put to vote and adopted.

4 **3.02** **Consideration and Passing of Bill:**

The **Minister of Development, Shri Haroon Yusuf**, moved that "The Delhi Co-operative Societies Bill, 2003" be taken into consider.

The following members participated in the debate:

1. Shri Shoaib Iqbal
2. Shri Roop Chand
3. Dr. Jagdish Mukhi
4. Shri Naseeb Singh
5. Shri Nand Kishore Garg

Smt. Sheila Dikshit, Chief Minister replied to the debate.

4.10 PM **The House adjourned for tea break.**

4.45 PM **The House reassembled.**

"The Delhi Co-operative Societies Bill, 2003" was considered clause-wise.

The following amendments were moved and decided:

1. Dr. Jagdish Mukhi moved the following amendment: Clause 3(1): Delete the word 'a person to be the Registrar' and substitute with the words 'two persons to be the Registrar (Administration) and Registrar (Judicial)'.

The amendment was put to vote and negated.

2. Shri Shoaib Iqbal moved the following amendment: Clause 11 (2) (u): For the words 'three years' substitute the words 'five years.'

The amendment was withdrawn with the leave of the House.

3. Dr. Jagdish Mukhi moved the following amendment: Clause 11 (2) (u): For the words 'three years' substitute the words 'two years.'

The amendment was put to vote and negated.

4. Shri Shoaib Iqbal moved the following amendment: Clause 35(3): For the words 'three years' substitute the words 'five years.'

The amendment was withdrawn with the leave of the House.

5. Shri Nand Kishore Garg moved the following amendment: Clause 35(3): after the words 'three years' add the words 'for co-operative societies having membership up to one thousand and for five years for co-operative societies having membership of more than one thousand'.

The amendment was put to vote and negated.

6. The following amendments of Dr. Jagdish Mukhi were put to vote and negated:

a) Clause 40: Substitute the second proviso with the following: 'provided further that no member shall be expelled in the cases of sub-clause (i) and (ii) unless the resolution is passed by a majority of not less than three-fourths of the members present and entitled to vote in the meeting of the committee and in the case of sub-clause (ii) unless the resolution is passed by a majority of not less than three-fourth of the members present and entitled to vote in the meeting of the General Body and no resolution for expulsion shall be valid unless approved by the Registrar.'

b) Clause 40(4): Insert the words 'service of' before the words 'such order'.

c) Clause 86: Substitute the second proviso with the following: 'provided further that no members shall be expelled in the cases of sub-clause (a) and (b) unless the resolution is passed by majority of not less than three-fourths of the members present and entitled to vote in the meeting of the Committee and in the case of the sub-clause (c) unless the resolution is passed by a majority of not less than three fourths of the members present and entitled to vote in the meeting of the General Body and no resolution for expulsion shall be valid unless approved by the registrar.'

d) Clause 101 (1)(d): After sub-clause (d) the following *proviso* be inserted: 'provided that no property of Co-operative Society having market value exceeding Rs. 1000/- shall be disposed of through private sale by the liquidator.'

The Minister of Development moved that the Bill be passed.

The Motion was put to vote and adopted unanimously.

5 **5.20 PM** **Resolution (Under Rule 89):**

Debate on the Resolution moved by the Hon'ble Chief Minister on 28th July 2003 continued. The following members participated in the debate:

1. Shri Arvinder Singh Lovely
2. Dr. Jagdish Mukhi
3. Dr. (Smt.) Kiran Walia
4. Shri Nand Kishore Garg
5. Shri Jile Singh Chauhan
6. Shri Sahab Singh Chauhan
7. Shri Tarvinder Singh Marwah
8. Shri Shoaib Iqbal

The Chief Minister replied to the debate.

The following Resolution moved by the Chief Minister on the 28th July 2003 was put to vote and adopted unanimously: "This Assembly reiterates the Motion adopted by this House on 11th September 2002 to grant statehood to Delhi.

The House expresses its deep concern over the delay in the grant of statehood to the people of Delhi. In order to provide more effective administration and to save the people from multiplicity of authority causing delays and harassment to citizens the proposal for grant of Delhi's Statehood be finalized at the earliest."

7.08 PM **The House was adjourned *sine-die*.**

NATIONAL ANTHEM (JAN GAN MAN)

Delhi.
29th July 2003

Siddharath Rao
Secretary